CONSTITUTION (AMENDMENT) BILLS

(Amendment of article 330 and 332)

श्री हुकम चन्द कछबाय (मूरेना). मै प्रस्ताव करता है:

"कि भारत के सविधान का और संशोजन करने वाले विशेयक को पुर स्थानित करने की भ्रतमति दें जाए।"

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India "

The motion was adopted

श्री प्रकार अन्द कछवाय: मै विधेयक हर-स्थापित करता ह।

14 45 hrs.

CONSTITUTION (AMENDMENT) BILLT

(Amendment of article 348)

श्री हकम चन्द कछवाय (मुरेना). मै **प्रस्∗ाय करता है :**

'कि भारत के संविधान का ग्रीर सशोधन करने वाले विषेयक को पुर:स्थापित करने की धनमनि दी जाए।"

MR. DEPUTY-SPEAKER: The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India '

The metion vas adopted,

श्री हकम चन्द कछबाय : में विशेषक पूर -स्थापित वंग्ना १।

CONSTITUTION (AMENDMENT) BILLT

(An indiment of Seventh Schedule)

श्री हक्म चन्द कछवाय (मूरेना) प्रस्ताव करता ह

'कि भारत के सविद्यान का और संशोधन करने वाले विधेयक को पुर स्वापित करन की धनुमित दी जाए।"

MP DEPUTY-SPI AKFR ' The quest1011 15

'Il it leave be granted to introduce a Bill further to ame id the Constitution of India '

The motion is adopted

श्रीहरूम चन्द कल्याय र्गे ग्रियेयस का पूर स्था येन करता है।

14 48 hrs.

CONSTITUTION (AMENDMENT) BILLE

(Substitution of article 43)

SHRI BHARAT SINGH CHAUHAN (Dhar). I beg to move for leave to intro

¹ Published in Guzette of India Batraordinary, Part II, section 2, dated 28-5-71.

310

duce a Bill further to amend the Constitution of India.

MR DEPUTY-SPEAKER: The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

PREVENTION OF COW SLAUGH-TER BILLI

SHRI BHARAT SINGH CHAUHAN (Dhar): I beg to move for leave to introduce a Bill to prevent cow slaughter in India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to prevent cow slaughter in India."

The motion was adopted.

SHRI BHARAT SINGH CHAUHAN: I introduce the Bill.

14.52 hrs.

REPRESENTATION OF THE PEOPLE (AMEND. MENT) BILL!

(Amendment of sections 123, 169 and isertion of section 125A)

भी घटल बिहारी बाजपेबी (खायिलर) : मैं प्रस्ताव करता है:

> प्र विनिधिस्य ग्राधितियम.

1951 का और म ोधन करने वाले विषेयक को पूर:स्थापित करने की अनुमति दी जाए । '

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the reople Act, 1951."

The motion was adopted.

श्री अटल विनारी वाज्येयो : मैं विशेयक को प्रःस्थापित व रता है।

14 54 hrs.

CONSTITUTION (AMENDMENT) BILLT

(Amendment of articles 81, 82, and insertion of new article 281 A)

MR. DFPUTY-SPEAKER : How much time shall we take for this ? I think 14 hours.

SHRI MURASOLI MARAN (Madras South): We should have two hours.

MR. DEPUTY-SPEAKER: All right.

SHRI MURASOLI MARAN: 1 move:

"That the Bill further to amend the Constitution of India, be taken into consideration."

This is a simple Bill and is not of a controversial nature. I think the House

[‡] Published in Gazette of India Extraordinary, Part 11, section 2, dated 28-5-71.